

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 115

IA(I.B.C.)/924(CH)2024

And

CP (IB) No. 256/Chd/Hry/2022

IN THE MATTER OF:
SGY Properties Pvt. Ltd.

...Petitioner-Operational Creditor

Versus

Vatika Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 60(5), IBC 2016

Order delivered on 16.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 29.08.2024.

Sd/-
Court Officer